

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO.145

TO BE ANSWERED ON WEDNESDAY, THE 16TH NOVEMBER, 2016

New Bench of Allahabad High Court

145. SHRI HARI OM PANDAY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Ministry has proposed to 'Establish new bench of Allahabad High Courts in near future;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)**

(a) to (c): In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

No proposal has been received from the State Government of Uttar Pradesh to establish a Bench of Allahabad High Court.
